

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 271/Chd/Pb/2022

IN THE MATTER OF:

**Anand Makkar, Prop Ashoka
International**

...Petitioner-Operational Creditor

Versus

SS Vardhman Knitweaves Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 03.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner- : Mr. Shubham Gupta, Advocate
Operational Creditor**

**For the Respondent- : Mr. Om Pal Sharma, Advocate
Corporate Debtor**

ORDER

After arguing for considerable length of time, the Ld. Counsel for the petitioner-Operational Creditor wishes to withdraw the present petition bearing CP (IB) No. 271/Chd/Pb/2022. Keeping in view the statement made by the Ld. Counsel for the petitioner-Operational Creditor, **CP (IB) No. 271/Chd/Pb/2022 is dismissed as withdrawn.** File be consigned to the record room.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**